

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 4081**  
TO BE ANSWERED ON 19/12/2024

**INCLUSION OF MEITEI COMMUNITY IN ST LIST**

4081. Dr. Angomcha Bimol Akoijam:

Will the Minister of Tribal Affairs be pleased to state:

- (a) whether any steps have been taken by the Government to include the Meitei community in the States of Assam, Tripura and Manipur in the Scheduled Tribes (ST) list;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the current status of any such proposal for considering the longstanding demand for the inclusion of the Meitei community in the ST list along with the action taken in this regard?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS

(SHRI DURGADAS UIKEY)

**(a) to (c):** Government of India on 15.6.1999 (further as amended on 25.6.2002 and 14.9.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. Proposal from the concerned State/UT administration is a prerequisite to process the case further. All actions on the proposals are taken as per these approved modalities.

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